

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 36 OF 2018

Dated: 18th September, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**The Tata Power Company Ltd. (Distribution) ...Appellant(s)
Vs.
Maharashtra Electricity Regulatory Commission ...Respondent(s)
& Ors.**

Counsel for the Appellant(s) : Mr. Malcolm Desai

Counsel for the Respondent(s) : Mr. Parinay Deep Shah
Ms. Ritika Singhal for R-2

Mr. Manuj Kaushik
Ms. Shruti Awasthi for R-3

ORDER

Learned counsel for respondent No.3 submits that reply filed on the IA can be adopted as reply to the main appeal.

It is represented that pleadings are complete. List the matter for hearing on **23.10.2018.**

**(S. D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

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